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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I introduce the Bill.

SHRI NIREN GHOSH (Dum Dum): Mr. Speaker, Sir, I rise on a point of order. I want to draw your attention to rule 367A(2). The Speaker is duty-bound when it comes on the indicator to announce it. correction can come only after that and not before. The rule 367A says:

"After the result of the voting appears on the indicator board, the result of the Division shall be announced by the Speaker and it shall not be challenged."

MR. SPEAKER: You have to read also parts (3) and (4) of the same Rule which say:

- "(3) A member who is not able to cast his vote by pressing the button provided for the purpose due to any reason considered sufficient by the Speaker, may, with the permission of the Speaker, have his vote corded verbally by stating whether he is in favour of or against the motion, before the result of the Division is announced.
- (4) If a member finds that he has voted by mistake by pressing the wrong button, he may be allowed to correct his mistake, provided brings it to the notice of the Speaker before the result of the Division is announced."

So, it is alright.

The House stands abjourned for one hour to meet at 1420 hours.

The Lok Sabha adjourned for Lunch till twenty minutes past Fourteen of the Clock.

Lok Sabha reassembled after Lunch at twenty-two minutes past Fourteen of the Clock.

[Mr. Gulsher Ahmed in the Chair]

STATEMENT RE ESSENTIAL SER-VICES MAINTENANCE (ASSAM), ORDINANCE

MR. CHAIRMAN: Now, we shall take up item No. 15 of the List Business. Shri Yogendra Makwana.

THE MINISTER OF STATE IN OF HOME AF-THE MINISTRY FAIRS: (SHRI YOGENDRA MAK-WANA):

I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Services, Maintenance (Assam) Ordinance, 1980.

NATIONAL COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL*

MR. CHAIRMAN: Next item No. 16 Shri Pranab Kumar Mukherjee

THE MINISTER OF COMMERCE AND STEEL AND MINES PRANAB MUKHERJEE):

I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of Messrs. National Company Limited with a view to securing the proper management of such undertakings so as to subserve the interests of general public by ensuring the continued manufacture, production and distribution of articles made of jute, which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

^{*}Published in Gazette of India Ex traordinary, Part II, section 2, dated 26-6-80.